IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.127/2017 (CP No.366/ND/2017)

In the matter of:

Mr. Ramesh Chander Sharma

....PETITIONER

Vs

Registrar of Companies.

.. RESPONDENT

SECTION:

Under Section 252

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel for Income tax Deptt

ORDER

Learned authorized representative for the petitioner is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for the Income tax Department are also present. It is represented by these authorities that reply/observations have been duly filed, however, Ld. authorized representative for the petitioner states that copy of the observations filed by the Respondent ROC as well as Income tax Department have not been received.

In response to their submission, it is stated by the Ld. Company Prosecutor that the same has been dispatched as early as 12.1.2018. The authorized representative seeks some time to check his office and suitably file the rejoinder, if any, required by the petitioner by the next date of hearing which is fixed on 30.1.2018.

List on 30.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018